

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 316 OF 2019
IA NO. 317 of 2019
IN
DFR NO. 4978 of 2018

Dated : 16th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Ampuls Solar Power Private Limited **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Ankur Sood
Ms. Romila Mandal

Counsel for the Respondent(s) : Mr. S. K. Raungata, Sr. Adv
Mr. Buddy A. Ranganadhan
Mr. Shiv Ankur for R-1

Mr. Anup Jain
Mr. S. Rama for R-2

ORDER

IA NO. 316 of 2019 IN
DFR NO. 4978 of 2018

Respondents No. 2, is directed to file reply within four weeks i.e, on or before 13.06.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be within two weeks i.e, on or before 27.06.2019 with advance copy on the other side.

List the matter on **18.07.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

pk/mkj